

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**R.P. No. 13 of 2013 in  
Appeal No. 199 of 2012**

**Dated : 19<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**The South Indian Sugar Mills Association  
& Ors.**

**... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory  
Commission & Anr.**

**.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rahul Balaji**

**Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.2**

**ORDER**

The Learned Counsel for the Respondent has filed reply after serving copy on the other side. The Learned Counsel for the Appellant seeks some more time to file rejoinder. Accordingly, he is permitted to file rejoinder after serving copy on the other side.

Post the matter for hearing on **23.1.2014 at Delhi Bench.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

mk